

ON 29.4.81 9.7

C

23-12-97 Present; Sh. T.S. Ahuja, ~~concerned~~
for the appl.

OA disposed of by a D.B. of Hanble
Sh. S.R. Adige, V.C.A) and Hanble Emt. Lakhmji
Swami Nathani, M.J.)
Order on separate Shet-

Y R.S.
C. — C. II

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA No. 2948/97

New Delhi this the 23th day of December, 1997.

Hon'ble Shri S.R. Adige, Vice Chairman(A)
Hon'ble Smt Lakshmi Swaminathan, Member(J)

Sh. Manikeshwar Sharma,
S/O Sh. Birkha Ram,
Posted as Constable, Delhi Police,
PCR, North West Zone,
R/O C-37, Rana Park, Samaypur Badli,
Delhi 110042

..Applicant
(By Advocate Shri T.S. Ahuja)

VS

1. Union of India
Through Secretary, Ministry of
Home Affairs, Central Sectt.,
New Delhi
2. Commissioner of Police,
Police Headquarters, I.T.O.
New Delhi-2

Respondents

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A))

Applicant prays for setting aside the punishment Order dated 25.2.90 and the Appellate Authority Order dated 17.5.90 with retrospective effect, consequent to his ~~equittal~~ in a criminal case, which he contends is based on the same facts and ^{circumstances} ~~says~~ as the departmental proceedings.

2. Applicant's counsel Shri Ahuja has invited our attention to the applicant representation dated 21.4.95 followed by reminder dated 28.10.97 which he states has still not been disposed of.

3. We dispose of the OA at this stage with a direction to the respondents to dispose of the applicant's representation

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dated 21.4.95 in accordance with the rules and instructions within a period of three months from the date of receipt of a copy of this order, giving liberty to the applicant, that in case any grievance still survives, it will be open to him to agitate the same through appropriate original proceedings in accordance with law, if so advised.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)

Member (J)

Adige

(S.R. Adige)

Vice Chairman (A)